

B
SLP(Crl.)No. 3827 OF 2002

ITEM No.52

Court No.10

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 3827/2002

(From the judgement and order dated 10/05/2002 in CRLR 100/00
of The HIGH COURT OF H.P AT SHIMLA)

RAVINER SINGH

Petitioner (s)

VERSUS

STATE OF HIMACHAL PRADESH

Respondent (s)

(With Appln(s). for bail and suspension of sentence)

Date : 09/09/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s)

Mr. J.S. Attri,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Issue notice.

In the meantime, the petitioner is directed to be
released on bail on his furnishing bail bond to the
satisfaction of the concerned Chief Judicial Magistrate.

.SP1

(S. Thapar)
PS to Registrar

(V.P. Tyagi)
Court Master